CUSTOMS EXCISE & SERVICE TAX APPLELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH-COURT NO. 1

Customs Appeal No. 51448 of 2019

[Arising out of Order-in-Appeal No. CC(A)CUS/D-I/ACC/IMPORT/NCH/493-526/2018 dated 24.10.2018 passed by the Commissioner of Customs (Appeals), New Customs House, Near I.G.I. Airport, New Delhi-110037]

Spice Jet Limited **Appellant**
319, Udyog Vihar, Phase-IV
Gurgaon, Haryana-122016

Versus

Commissioner of Customs (General), New Delhi **Respondent**
New Customs House, Near I.G.I. Airport,
New Delhi-110037

WITH

51449 of 2019	51450 of 2019	51451 of 2019
51452 of 2019	51453 of 2019	51454 of 2019
51455 of 2019	51456 of 2019	51457 of 2019
51458 of 2019	51459 of 2019	51460 of 2019
51461 of 2019		

Appearance

Shri B L Narasimhan and Ms. Jyoti Pal, Advocates for the Appellant

Shri Sunil Kumar , Authorised Representative of the Department for the Respondent.

Coram:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: January 12, 2021

ORDER

JUSTICE DILIP GUPTA

The orders impugned in these appeals are set aside and the appeals are allowed. For orders see order of date in Customs Appeal No. 50967 of 2019.

[Order dictated and pronounced on January 12, 2021]

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Rekha